

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P (IB) No. 70/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh

2. Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th January 2018, 10.30 A.M.

Name of the Company Under Section		State Bank of India - Network Industries Ltd.  7 IBC		
i L	foonam Ke GNDIALAW	swani, Adv -	STATEBANK OF INDIA (Applunt).	Poonam Kesus
2.	Neha Negwa GNDIALAW, L	Alam, Adu LP		16.1.18
3.	Virban Sin	, Adr -	- Nefreale Inter	t. M. S.

## ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatname and reply. Prayer is allowed. Vakalatnama along with Board Resolution and reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 01/02/2018 for admission.

Sd

(Luc JogA)

Majorale Sheets AH

Eva /IM

(Jinan K.R.) Member (J) 8d

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(V.P.Singh) Member (I)